

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 271 OF 2016 IN
DFR NO. 442 OF 2016**

Dated: 02nd February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Bangalore Electricity Supply Company ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Sanjay

Counsel for the Respondent(s) : Mr. Anantha Narayan
Mr. Shridhar Prabhu for R.1

ORDER

IA NO. 271 of 2016

(Appl. for condonation of delay in re-filing)

There is 89 days delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing the appeal may be condoned.

We have heard learned counsel for the parties. For the reasons stated in the application, delay in re-filing the appeal is condoned. Application is disposed of.

List the matter for admission on **15.02.2017.**

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson